

SHRI M. L. SONDHI: If it is misplaced, why not you accept it? We are a democracy. Why not you heed the wishes of Parliament? Why do the government not treat their own servants sympathetically . . . (Interruptions) Sir, he cannot brow-beat me here. Please protect me. He should not challenge my *bona fides*. . . . (Interruptions).

MR. CHAIRMAN: You are asking for protection? I think I should have some protection!

SHRI VIDYA CHARAN SHUKLA: Shri Kundu asked for some information about one clarification. The withdrawal of that clarification would not help the situation at all. That clarification is not to be applied without thinking about it; neither is it obligatory on their part to follow that clarification. Also, if there has been any misapplication of that clarification, we would definitely go into it and remove the grievance, because it is not binding on them to follow it. It is only an illustrative clarification that has been given; no government officer is bound to follow what has been given in it. So, the withdrawal or non-withdrawal of that clarification would not alter the matter at all. It is a question of dealing with the matter with sympathy and goodwill and not with any intention of settling old scores and things like that. Whenever we come across any grievances we do try to see that the cases are decided on merits.

On recognition I have given my views.

SHRI NATH PAI: Why do you want to wait for the Bill?

SHRI VIDYA CHARAN SHUKLA: Because, the Bill will have a lot of bearing on this question. When this question is considered, it should be considered in its total effect. Therefore, it would not be possible for us to do it before the Bill is taken up here.

19.05 hrs.

MESSAGE FROM RAJYA SABHA
—contd.

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Bihar State Legislature (Delegation of Powers) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1969.”

STATE LEGISLATURE (DELEGATION OF POWERS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Bihar State Legislature (Delegation of Powers) Bill, 1969, as passed by Rajya Sabha.

19.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 28 1969| Bhadra 6, 1891 (Saka).